

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

ABSTRACT

JUNIOR CIVIL JUDGES – Transfer and Posting of Junior Civil Judge – ORDERS - ISSUED.

ROC.NO.2988/2024-B.SPL.

NOTIFICATION NO.408–B.Spl.

DATED: 31.07.2024

The High Court is pleased to order the following Transfer and Posting of Junior Civil Judge:

The Junior Civil Judge, mentioned in Column Number 2 is transferred and posted to the station mentioned in Column Number 3 of the corresponding row. Further, the officer mentioned in column number 2 is directed to handover charge of her post and also the post(s) for which the officer is holding full additional charge, if any, to the officer mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get herself relieved and proceed to take charge of her new post from the officer mentioned in Column Number 5 and also the posts which her predecessor is holding full additional charge, if any.

SL NO	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	Smt. Mounika Ponnappalli, Principal Junior Civil Judge – cum – Judicial Magistrate of First Class, Mahabubabad	Junior Civil Judge – cum – Judicial Magistrate of First Class, Utnoor, Adilabad District (Post kept vacant)	Additional Junior Civil Judge -cum- Additional Judicial Magistrate of First Class (Juvenile Court), Mahabubabad.	Junior Civil Judge – cum – Judicial Magistrate of First Class, Boath, Adilabad District

The officer mentioned in Column Number 4, will be full additional charge of the post(s) mentioned in Column Number 2, until further orders.

In case, the above officer from whom she has to take charge or to whom she has to handover charge, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judge/Unit Head, shall make alternative arrangements under intimation to the High Court.

- NOTE:** 1. The above said officer shall get herself relieved from the present post and join in her new post immediately.
2. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the website is valid for relieving and joining duty.

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31/7/24
REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)

To

1. The officer and in-charge officer concerned.
 2. The Prl. Secretary to the **Hon'ble Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing before their Lordship's kind perusal)
 3. The Registrar General and all other Registrars, High Court for the State of Telangana.
 4. The Secretary to Government, Law (L.A & J – SC.C) Department, Government of Telangana, Hyderabad.
 5. The Director, Telangana State Judicial Academy, Secunderabad.
 6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
 7. The Secretary, High Court Legal Services Committee, High Court Premises, Hyderabad.
 8. The Principal District and Sessions Judge, Mahabubabad.
 9. The Principal District and Sessions Judge, Adilabad.
 10. The Principal Junior Civil Judge – cum – Judicial Magistrate of First Class, Mahabubabad.
 11. The Additional Junior Civil Judge -cum- Additional Judicial Magistrate of First Class (Juvenile Court), Mahabubabad.
 12. The Junior Civil Judge – cum – Judicial Magistrate of First Class, Utnoor, Adilabad District.
 13. The Junior Civil Judge – cum – Judicial Magistrate of First Class, Boath, Adilabad District.
 14. The District Treasury Officer, Mahabubabad.
 15. The District Treasury Officer, Adilabad.
 16. The Sub Treasury Officer, Utnoor, Adilabad District.
 17. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section
- High Court for the State of Telangana at Hyderabad.
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